

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00208/2018**

Jabalpur, this Friday, the 09<sup>th</sup> day of March, 2018

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Aniket Verma, S/o Late Shri Subhash Chandra, aged about 29 years, R/o behind Vaishali Nagar, near Bundela Mandir, Damoh, District Damoh (M.P.) 470661, Email – [naharneeraj@gmail.com](mailto:naharneeraj@gmail.com), Mob. – 9893222861 **-Applicant**

(By Advocate – Shri Neeraj Nahar Jain)

**V e r s u s**

1. The Union of India through the Secretary, Department of Telecommunication Mantralaya, 10 Janpad, New Delhi – 110001.
2. The Chief General Manager, B.S.N.L, M.P. Telecom Circle, Hoshangabad Road, Bhopal (M.P.) 462026.
3. Assistant General Manager, BSNL, Madhya Pradesh Telecom Circle, Hoshangabad Road, Bhopal (M.P.) 462026.
4. The Circle Engineer (Administration) BSNL, M.P. Telecom Upmandal, Damoh, District Damoh (M.P.) 470661 **-Respondents**

**O R D E R (O R A L)**

The applicant has filed this Original Application for grant of compassionate appointment to him.

2. Learned counsel for the applicant submits that vide communication dated 20.12.2017 (Annexure A-4 collectively), the applicant has been informed that his case for compassionate

appointment is pending for consideration before the respondents. Therefore, he submits that the applicant will be satisfied if the competent authority of the respondents is directed to decide the applicant's case within a time frame.

3. Be that as it may, without going into the merits of the case, this Original Application is disposed of at the stage of admission itself, with a direction to the competent authority amongst the respondents to decide the applicant's claim for grant of compassionate appointment, if not already decided, by passing a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order.

**(Ramesh Singh Thakur)  
Judicial Member**

*am/-*